

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 18**  
**IA No.224 of 2024 in**  
**CP (IB) No.51/BB/2023**

**IN THE MATTER OF:**

M/s. Export-Import Bank of India ... Petitioner  
Vs.  
Mr. Rajendra Kumar Sharma ... Respondent

**Order under Sections 95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Geethika, Adv.

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. In compliance to Order dated 05.04.2024, Ld. Counsel for the Petitioner stated that she has filed the latest copy of AFA of the RP through e-filing and seeks time to file physical copy and also stated that she has filed an application IA No.224 of 2024 seeking to appoint the same R.P. She is directed to file the physical copy of the AFA of RP by tomorrow.
3. List the matter on **27.05.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**